

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 83 OF 2018

Dated: 9th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Ultratech Cement Ltd.

.... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. R. N. Purohit

Counsel for the Respondent(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-2

ORDER

Admit. Issue notice to the Respondents returnable on 17.07.2018. Dasti, in addition is permitted.

The learned counsel, Ms. Ranjitha Ramachandran, appearing for the Respondent No. 2 prays for six weeks' time to file the reply in this Appeal.

The learned counsel, Mr. R.N. Purohit, appearing for the Appellant, requested for four week's time to file rejoinder in the matter.

The submissions made by learned counsel appearing for Respondent No.2 and the learned counsel appearing for the appellant, at supra, are placed on record.

The learned counsel appearing for Respondent No. 2 is permitted to file the reply on or before 15.05.2018 after serving copy to the learned counsel for the opposite sides.

Learned counsel appearing for the Appellant is permitted to file his rejoinder submissions within three week's i.e on or before 17.07.2018, as requested, after serving copy to the learned counsel appearing for the opposite sides.

Re-list this matter for hearing on 17.07.2018, as requested by the learned counsel for the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/pr